

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA) : (a) and (b) A Special Recruitment Drive has been undertaken to fill up the backlog of reservations for SC/ST in Ministries/ Departments of the Central Government as on 31-3-91. The target date for completion of the Drive is 31-3-92. According to reports so far, a backlog of 16362 reservations for SC/ST has been identified. As against this, appointment officers have been issued in respect of 4512 vacancies.

विभिन्न क्षेत्रों का निजीकरण

4006. मौलाना अबुलकुल्ला खान
आजमी : क्या प्रधान मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या विभिन्न क्षेत्रों में निजी-
करण करने की कोई योजना, कामिक,
लोक शिकायत तथा पेंशन मंत्रालय के
पास विचाराधीन है ; और

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा
क्या है ?

कार्मिक, लोक शिकायत और पेंशन
मंत्रालय में राज्यमंत्री (कीमती मारफेट
अब्दुल्ला) : (क) जो, नहीं ।

(ख) प्रश्न नहीं उठता ।

Acquisition of Land by States

%4007. SHRI RAM NARESH YA-
DAV : Will the PRIME MINISTER be
pleased to state :

(a) whether States are forced to acquire
vast areas of land for irrigation projects
and other public works spending huge
amount towards compensation
of land;

(b) if so, State-wise details thereof ;

(c) whether Government propose to fix
the ceiling on the rates of compensation
by suitably amending the Land Acquisi-
tion Act, 1984; and

(d) if not, the reasons therefor ?

%Previously Unstarred Question 2513
transferred from the 13th March, 1992.

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOP-
MENT (SHRI G. VENKAT SWAMY) :
(a) and (b) Irrigation projects and other
public works are generally planned,
investigated, formulated and executed by
the States themselves as per inter-se
priorities. The State Governments
acquire minimum land for implementation
of such projects and pay compensation
for the acquired land as per provisions
of the land Acquisition Act, 1894.

(c) and (d) There is at present no
proposal to fix a ceiling on the rates of
compensation by amending the land
Acquisition Act, 1894 since the Act was
comprehensively amended only recently
in 1984 *inter alia* with a view to serve
the interests of the community in har-
mony with the rights of the individuals.
The provisions of the amended Act
provide for payment of compensation on
a more realistic and just basis to the
land owners whose lands are ac

Functioning of Monitoring Cell

%4008. DR. SANJAYA SINH :
Will the PRIME MINISTER be pleased
to state :

(a) whether it is a fact that the Monitor-
ing Cell in his Ministry monitors the
programmes (i) Provision of House-sites
to Rural-Landless Workers, (ii) Indira
Awas Yojana, (iii) EWS Housing and
(iv) LIG Housing ; and

(b) if so, what is the latest position
regarding the physical performance of the
above-mentioned programmes, with
State/Union Territorywise details there-
of ?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOP-
MENT (SHRI G. VENKAT SWAMY) :
(a) Monitoring Cell in the Ministry of
Rural Development monitors the
programmes (i) Provision of House sites
to Rural Landless Workers; and (ii)
Indira Awas Yojana. However, the
programmes of EWS Housing and LIG
Housing are monitored by the Ministry of
Urban Development.

(b) Physical performance State/UT-
wise of the above mentioned programmes
during 1991-92 as per the reports received
so far is given in the Annexures. (See
Appendix CLXII, Annexure No. 79
and 80).

%Previously Unstarred Question
2670, transferred from the 13th March,
1992.